

Naval Academy at Ezhimala on the northern most part of Kerala. But the work on this project is moving practically at snail's pace and even as per Government estimates is likely to take not less than seven years to be completed.

I, therefore, urge upon the Government to retain the Naval Academy at Cochin at least until it can be directly shifted to Ezhimala so that the problems and expenses of an intermediary shifting to Goa and back to Kerala can be avoided.

(iv) Need to locate National Institute of Naturopathy at Nature Cure Hospital, Hyderabad.

SHRI S. M. BHATTAM (Visakha-patnam) : In accordance with the general policy of Government of India to have National Institute for various system of medicines, we request that the National Institute of Naturopathy may be located at the Nature Cure Hospital at Begumpet for the following reasons.

Nature Cure Hospital, Begumpet, Hyderabad has been functioning efficiently since 1949, with a bed strength of 125 which can easily be expanded to 200 beds. The Hospital has been recognised by both Central and State Governments. There is a college with an intake of 30 students every year from all over the country. This was established in 1970 and is affiliated to Osmania University.

The Hospital has an extent of 11.6 acres, most of which is still available for utilisation. There are already 20 buildings available readily. The total value is of the order of Rs. 2/- to Rs. 2.5 crores. Considering this the only Institution of this magnitude with so many infrastructure facilities available in the country, the Central Government in the year 1979 proposed to State Government of Andhra Pradesh for acceptance of the proposal to locate the National Institute. The State Government accepted the same and issued G. O. Ms. No 400 (M&H) (R. 2) dated 4th July, 1981.

It is requested that the Government of India may, therefore, revise the decision to locate the National Institute of Naturopathy in favour of Nature Cure Hospital, Begumpet, Hyderabad.

(v) Need to resume the running of Vaigai Pallawan and Sethee expresses train.

SHRI KADAMBUR JANARTHANAN (Tirunelveli) : Even after a month's time after the floods havoc at Madras, Southern Railway are running only three express trains. The other three fastest Express trains viz. Vaigai, Pallawan and Sethee Expresses are under suspension owing to the delay in reconstruction of line by the Railways. With the new crop season ahead the people of the whole of Tamil Nadu are suffering a lot owing to the suspension of these trains. So, it is a matter of urgent public importance that the Railways should run these trains before the 14th January, the Pongal Day for Tamil Nadu.

[Translation]

(vi) Need to implement Barhiya Mokama Tal Yojana to save Monghyr district fo Bihar from severe floods, drought, erosion, etc.

SHRIMATI KRISHNA SAHI (Begu-sarai) : Mr. Speaker, Sir, I raise the following matter under Rule 377 :-

"India is affected severely every year by two natural calamities—floods and drought. According to the Irrigation Commission, India on an average loses 1,000 persons and 50,000 cattle heads every year due to devastating floods. About 15 to 20 lakh tonnes of foodgrains are also lost. In addition, dams, roads, rail tracks etc. get damaged by floods and thousands of villages are submerged in water, consequently, national loss is increasing every year.

More than 42,50,00,000 acres of land has been lost due to land erosion and 65 lakh acres of land has become barren due to inundation and salinity. In the absence of a proper water policy, the land erosion takes away 6,000 crore tonnes of soil every year. In this connection the situation in Barhiya block of Mongoyr district in Bihar is very critical. Due to erosion by the Ganga water, it is apprehended that thousands of acres of cultivable land, hundreds of villages, schools, colleges and railway line will be submerged under water. I have been drawing the attention of the Government of India

and Bihar Government towards this problem for many years, but in the absence of any permanent long term scheme the lives of thousands of people are in danger. Due to non-implementation of Barhiya-Mokama-Tal Scheme, this erosion problem is becoming grave every moment. I, therefore, draw the attention of the Government towards this and request it to take action in this regard as early as possible and save the life and property of the people who are on the brink of death.

SHRI BALKAVI BAIRAGI : Mr. Speaker, Sir, she has been drawing attention for many years, but has not succeeded in doing so.

MR. SPEAKER : Bairagiji, say something in poetry. Create attraction in her demand through poetry.

- (vii) **Need to construct a fly-over at Safaidabad railway crossing and also to provide a halt of Janti Janta Express at Barabanki.**

SHRI KAMLA PRASAD RAWAT (Barabanki) : Mr Speaker, Sir, I want to draw the attention of the Government towards the problems of Barabanki district under Rule 377. In Barabanki district, the National Highway which connects Lucknow with Nepal and passes through Faizabad, Gonda, Bahraich, Basti, Deoria, Azamgarh is a very busy road. In Safaidabad, 20 kms. away from Lucknow, the railway line crosses this National Highway. Through this railway crossing pass many passenger and goods trains of Northern and North East Railways. As a result of this, the railway gate remains closed and the traffic is stranded. Construction of a fly-over on it is very necessary. On the road going from Barabanki to Deva there are two railway lines of Northern Railway, and North East Railway. If these are brought nearer, then people crossing them will be able to save a lot of time. Jayanti Janata Express does not stop at Barabanki. Consequently the people there have to face much difficulty in coming to Delhi. This train should be provided a stoppage at Barabanki.

MR. SPEAKER : Will not they be saving some money by not coming to Delhi ?

12.19 hrs.

[English]

CENTRAL EXCISE TARIFF BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move :

“That the Bill to provide for tariff for Central duties of excise be taken into consideration.”

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MOTION RE : SUSPENSION OF PROVISO TO RULE 66

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move the following :—

“That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985 in as much as it is dependent upon the Central Excise Tariff Bill, 1985.”

MR. SPEAKER : The question is :

SHRI S. JAIPAL REDDY (Mahbubnagar) : This Motion under Rule 388 is being availed of too frequently. After all this House has been in session for the last so many days. It would have been thought of much earlier, more so, when it is based upon the recommendations of the Expert Committee. It could not have been unanticipated. They are using such Motions under Rule 388 very liberally. This is objectionable, Sir.

MR. SPEAKER : The question is :

“That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions